

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.1205/Del/2018
Assessment Year: 2014-15

Rakesh Kumar Ladda C/o Sh. Subhash Agarwal & Associates, Siddha Gibson, 1, Gibson Lane, Suite-213, 2nd Floor, Kolkata – 700069	Vs	ITO Ward- 11 (2) Faridabad
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. Deepesh Garg, Advocate
Respondent by	Sh. Vivek Vardhan, Sr. DR

Date of hearing:	31/10/2023
Date of Pronouncement:	31/10/2023

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the CIT(A), Faridabad dated 15.12.2017 for A.Y. 2014-15.

2. At the very outset the Counsel for the assessee submitted that the order under form 5 showing full and final settlement of tax arrears under direct tax VSV Act, 2020.

3. A perusal of the same show that the disputed demand in respect of ITA No.1205/Del/2018 (impugned appeal) has been settled, therefore, the appeal is dismissed as withdrawn.

4. The order is pronounced in the open court on 31.10.2023 in the presence of both the rival representatives.

Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:- .10.2023

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI